

34

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**RA-26/2007  
MA-187/2008  
MA-236/2007  
MA-237/2007  
OA-1063/2004**

**New Delhi this the 29<sup>th</sup> day of January, 2008.**

**Hon'ble Mr. Shanker Raju, Member(J)  
Hon'ble Mrs. Chitra Chopra, Member(A)**

S/Shri

1. Ashvini Kumar
2. Mukesh Kumar
3. Ram Niwas Sharma
4. Girish Chandra
5. Sunil Kumar Tyagi
6. Smt. Laxmi Devi
7. Subhash Chand Sharma
8. Lakshya Kumar
9. Smt. Rita Gulal
10. Beena Kumari
11. Smt. Sunita Wadhwa
12. G.S. Rai
13. Samunder Singh
14. Suresh Pal

15. Ram Prasad
16. Naresh Kumar Sharma
17. Naresh Kumar
18. Smt. Kamlesh
19. Smt. Manju Mishra
20. Raj Pal
21. Ravindra Kumar Singh
22. Smt. Sangeeta Saxena
23. Smt. Kiran Chaturvedi
24. Subhash Chand
25. Omparkash
26. Ram Bharos Prasad
27. T.P. Singh
28. D.P. Sharma

.... Review Applicants

(All the applicants in RA C/o Sh. Ashvini Kumar, D-69/5, Sangam Vihar, Delhi.

(through Sh. Gyan Prakash, Advocate)

Versus

1. Lt. Governor,  
Raj Niwas,  
Delhi through Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Sachivalya,  
New Delhi-1.
2. Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Sachivalya,  
New Delhi-1.

3. Chairman(UBS)/Principal Secretary,  
Department of Urban Development,  
Govt. of NCT of Delhi, B-Block,  
Vikas Bhawan, Delhi Sachivalaya,  
New Delhi-1.

4. Secretary (Services),  
Department of Services,  
Govt. of NCT of Delhi,  
'B' Wing, 7<sup>th</sup> Level,  
Delhi Secretariat,  
I.P. Estate,  
New Delhi-2.

.... Respondents

(through Sh. Ajesh Luthra, Advocate)

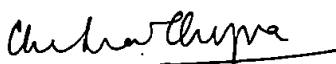
### Order (Oral)

**Mr. Shanker Raju, Member(J)**

MA-187/2008 is allowed. RA-26/2007 is revived.

2. On restoration of RA-26/2007, in the light of decision of the Division Bench at Chandigarh in **S.S. Sodhi Vs. UOI** (2006(2)ATJ CAT 128) where Full Bench decision of Andhra Pradesh High Court has been relied upon, having no jurisdiction to condone delay in Review Application, RA-26/2007 is dismissed.

3. It is also pertinent to note that decision of Full Bench of this Tribunal in **Nand Lal Nichani & Ors. Vs. U.O.I. & Ors.** (Full Bench Judgments of CAT (1989-1991) Vol.II 85) has been taken into consideration by the Division Bench, to which we respectfully agree.

  
(Chitra Chopra)  
Member(A)

  
(Shanker Raju)  
Member(J)